

Item No.13
Amitesh Tiwari vs Chandra Shekhar

CC No. 7809/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
Shri Pramod Pandey, learned counsel for the complainant through V/C

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

It is stated by the learned counsel for the complainant that he has not received the copy of the status report filed by the IO.

Heard.

Let the same be supplied to the learned counsel today itself through email-*WhatsAPP* number.

Put up on 22.10.2020 for consideration on the application filed under section 156(3) Cr.P.C.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi/07.09.2020

बबीला पूनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 23

FIR No. 423/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

None for the accused and IO (accused is stated to be in J/C)

Court is convened through V/C (CISCO WEBEX) from residence office

File perused.

Neither the IO has joined the proceedings nor accused is produced from J/C.

Jail Superintendent is directed to produce the accused on next date of hearing. IO to also join the proceedings failing which adverse order shall be passed against him.

Put up on 21.09.2020 for further proceedings.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi/07.09.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दण्डाधिकारी न्यायालय-06
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 35
District, Room No. 35
दिस हजारी न्यायालय

Item No. 25

FIR No. 7/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State
None for the accused and IO

Court is convened through V/C (CISCO WEBEX) from residence office

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
MM-06, West District
THC Delhi/07.09.2020
Metropolitan Room No. 355, 3rd Floor
District Court, Hari Nagar, Delhi
दिल्ली नगरपालिका, दिल्ली
तीस हजारी न्यायालय, दिल्ली
The Hazari Courts Delhi.

Item No. 24
State vs. Manish Gupta etc

FIR No. 729/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State
None for the accused persons

Court is convened through V/C (CISCO WEBEX) from residence office

File perused. Perusal of the file reveals that accused *Deepak* is on bail in this case (bail bond accepted on 19.02.2020). In view of the same, put on date already fixed i.e. 17.12.2020.

(BABITA PUNIYA)
MM-06 West District
THC, Delhi 07.09.2020
महानगर दण्डाधिकारी
Metropolitam Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय एत
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts

Item No. 50

Manish Kumar Singh vs. Surender Kumar Dang

CT No. 1188/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: *Shri Madan Lal Sharma*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Matter is at the stage of arguments on the point of summoning. However, learned counsel has requested for physical hearing.

Heard. Allowed.

At request, put up on 14.01.2021 for arguments on the point of summoning/further proceedings.

बबीता पूनिया
(BABITA PUNIYA)
MM-06, West District
THC Delhi/07.09.2020
Metropolitan Magistrate-Cr
जिला पश्चिम दिल्ली
West District, Room No. 306
तीस हजारी न्यायालय, दिल्ली
The Mestari Courts, Delhi

Item No. 49
Untrace Report

FIR No. 970/2015
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office

Process could not be issued due to lock down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
MM-06, West District
THC Delhi/07/09/2020
Metropolitan Magistrate-0
जिला पश्चिम, कमरा नं 355, तृतीय
West District, Room No. 355, Third
तीस हजारी न्यायालय, दिल्ली
The Hexari Courts, Delhi

Item No. 47

State vs. Sarvesh Sharma

FIR No. 98/2011
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office

File perused. Perusal of the file reveals that matter is at the stage of recording the statement of accused, however, none has joined the proceedings on behalf of the accused. Therefore, let court notice be issued to the accused as well as to his counsel for next date of hearing and be served through the SHO concerned.

Put up on 19.10.2020 for SA.

(BABITA PUNJIA)
MM-06, West District
THC, Delhi/07.09.2020
Metropolitan
जिला पश्चिम, कमरा नं. 355
West District, Room No. 355
तीस हजारी न्यायालय
The Metropolitan Court

Item No.11
State vs. Harpreet Singh @ Gurjeet Singh

FIR No. 0035243/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi 07.09.2020
महानगर दण्डाधिकारी
Metropolitam Magis
जिला पश्चिम, कमरा नं. 35-
West District, Room No. 35
तीस हजार
Tis Hazar
18-08
तुलसी बल
Third Floor
जली

Item No.18
Sunita vs. Pawan

CT No. 2449/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: *Shri C. Pranesh*, learned counsel for the complainant through V/C

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Learned counsel for the complainant has requested for physical hearing.

Heard. Allowed.

At request, put up on 18.11.2020 for consideration.

बबीला पुनिया
(BABILA PUNIYA)
MM-06, West District
THC, Delhi 07/09/2020
West District, Room No. 350, 1st Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No. 46

State vs. Bhupender Singh

FIR No. 532/2013

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

Accused and his counsel through V/C

Court is convened through V/C (CISCO WEBEX) from residence office

File perused. Perusal of the file reveals that matter is at the stage of recording the statement of accused, therefore, put up on 14.09.2020 for SA at 02:30 p.m.

(BABITA PUNIYA)

MM-06 West District

THC, Delhi 07.09.2020

महानगर दण्डाधिकारी न्यायालय-06

Metropolitam Magistrate-06

जिला पश्चिम, कमरा नं. 355, तृतीय तल

W. District, Room No. 355, Third Floor

प्रेस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

Item No. 12
Untrace Report

FIR No. 0181/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

None for the complainant and IO

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
Ms. BABITA PUNIYA
MM-06, West District
THC, Delhi/07.09.2020
जिला पश्चिम, कमरा नं. 355, तीस हजारी
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No.14
State vs. Sohan Lal @ Titu

FIR No. 427/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020


Present: Learned APP for the State through V/C
None for accused and IO

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi/07.09.2020



Item No.17
State vs. Rahul

FIR No. 283/2019
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BARITA PUNIYA)
MM-06, West District
TMC, Delhi/07.09.2020
Metropolitam Mag
जिला परिषद, कम्प
West District, Roer
सीस इजारी
Tie M---

Item No.3
Untrace Report

FIR No. 2/2012
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

None for the victim

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Process could not be issued due to lock-down.

Put up on 14.01.2021 for purpose fixed.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi/07.09.2020
जिला पश्चिम, दिल्ली
West District, Room No 355
टीस हजारी न्यायालय (टी-एच)
The Hardhat Courts, Delhi

Item No.7
State vs. Sumitra

FIR No. 371/2017
PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020


Present: Learned APP for the State through V/C
None for IO

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Let IO be summoned for next date of hearing.

Put up on 21.09.2020 through V/C for further proceedings.


(BABITA RUNIYA)
MM-06, West District
THC, Delhi/07.09.2020
West District Court Room No. 115
Tis Hazari Court

Item No.8

State vs. Kanwar Singh @ Dhola etc

FIR No. 0311/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused persons

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Put up on 14.01.2021 for arguments on the point of charge.

(BABITA PUNYA)
MM-06, West District
THC Delhi 07.09.2020
Metropolitam Magistrate-06
जिला परिषद, कमरा नं. 356
West District, Room No. 356
तीस हजारी न्यायालय
Tis Hazari Courts, Delhi

Item No. 2

State vs. Dharmender

FIR No. 38/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Process could not be issued due to loc-down. Let process be issued in terms of previous order for next date of hearing.

Put up on 14.01.2021 for recording the statement of the process server/further proceedings.

बबीता पूनिया
(BABITA PUNIYA)
MM-06, West District
THC Delhi 07.09.2020
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No.10

State vs. Vanshaj Saxena

FIR No. 424/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

Shri Prashant Sharma, learned counsel for the accused

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

It is stated by the learned counsel for the accused that he could not check the charge-sheet due to lock-down.

Heard. File perused.

Put up on 14.01.2021 for SOD/arguments on the point of framing the notice.

(BABITA PUNIYA)
MM-06, West District
THC, Delhi/07.09.2020

Item No.5

State vs. Gurbaaz Singh

FIR No. 296/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Put up on 14.01.2021 for arguments on the point of charge/further proceedings.

(BABITA PUNIYA)
MM-06 West District
THC, Delhi/07-09-2020
महानगर दण्डाधिकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, कमरा नं. 355, तृतीय तल
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No.6

Untrace Report

FIR No. 448/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for IO

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

Process could not be issued due to lock-down.

Let IO and LRs be summoned for next date of hearing.

Put up on 14.01.2021 for further proceedings.

(BABITA PUNIYA)
MM-06 West District
THC Delhi/07.09.2020
Metropolitan Court-06
जिला परिषद, बंगला नं. 355, थर्ड फ्लोर
West District, Room No. 355, Third Floor
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Item No.4

State vs. Ranjeet Singh @ Billa & Anr

FIR No. 258/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C

Accused *Ranjeet Billa* not produced from J/C (on bail in this case)

None for accused *Inderjeet*

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Concerned Jail Superintended is directed to produce the accused *Ranjeet Billa* on the next date of hearing.

Court notice be also issued to the accused *Inderjeet* for next date of hearing.

Put on 21.09.2020 for further proceedings.

(BABITA PUNJYA)
Ms. BABITA PUNJYA
MM-06 West District
THC Delhi/07/09/2020
जिला पश्चिम, कमरा नं. 355, थर्ड फ्लोर
West District, Room No 355, Third Fl.
तीस हजारी नवाबपुर, दिल्ली
Tis Hazari Court's, Delhi

Item No.1
State vs. Deepu etc

FIR No. 292/2014
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

07.09.2020

Present: Learned APP for the State through V/C
None for accused persons

COURT IS CONVENED THROUGH V/C FROM RESIDENCE OFFICE.

File perused.

Put up on 14.01.2021 for arguments on the on the point of charge/further proceedings.

(BABITA BUNIYA)
MM-03 West District
THC Delhi/07.09.2020
Metropolitan Magistrate-03
जिला पश्चिम, कमरा नं. 355, टिहरी बरौ
West District, Room No. 355, Tihar Court
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR No. 21/18
PS **MUNDKA**
New Case No. 3064/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

BABITA
PUNIYA

Digitally
signed by
BABITA
PUNIYA
Date:
2020.09.07
13:01:14
+0530

(Babita Puniya)
MM-06/W/Delhi
07.09.2020

E-FIR No. 00083/18
PS MUNDKA
New Case No. 5071/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Digitally signed
by BABITA
PUNIYA
Date
2020.09.07
13:00:15 +05:30
(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 192/14
PS Hari Nagar
New Case No. 76067/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC (on bail in this case).

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent concerned is directed to produce the accused on the said date.

BABITA
PUNIYA
Digitally
signed by
BABITA
PUNIYA
Date:
2020.09.07
13:05:55
+0530

(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 212/18
PS MUNDKA
New Case No. 7150/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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Date:
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 217/14
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused not produced from JC.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued by the Ahlmad.

Previous order be complied with afresh for 21.09.2020.

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Date:
2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 281/2020
PS **MUNDKA**

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC.

None for IO.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock down.

Previous order be complied with afresh for 21.09.2020.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 301/19
PS MUNDKA
New Case No. 10141/19

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Iqpal in person.

Ld. Counsel for accused Iqpal (through VC).

None for accused Virender.

Rest accused persons have already been convicted.

Court is convened through VC (CISCO Webex) from residence office.

Process against accused Virender not issued due to lock-down.

Let fresh process be issued in terms of order dated 04.03.2020 against him.

Written submissions filed on behalf of accused Iqpal. Be taken on record.

Put up for arguments on the point of charge/notice on 13.10.2020.

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BABITA
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2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 317/20
PS MUNDKA
New Case No. 3393/20

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC.

Sh. K.N. Sharma, Id. Counsel for accused present in court (through VC).

Court is convened through VC (CISCO Webex) from residence office.

Jail Superintendent concerned is directed to produce the accused on 21.09.2020.

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2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 319/19
PS Hari Nagar
New Case No. 6579/19

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused Tajender.

Accused Ranjeet not produced from JC (on bail in this case).

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent concerned is directed to produce the accused Ranjeet through VC on the said date.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 429/16
PS Mundka

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

List for further proceedings on 14.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 495/14
PS Mundka

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

Put up for arguments on the point of charge on 14.01.2020.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 512/14
PS MUNDKA
New Case No. 66988/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 518/17
PS Hari Nagar
New Case No. 2214/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 532/13
PS Hari Nagar
New Case No. 61282/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused with Ld. Counsel present in court (through VC).

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of SA, therefore, put up the matter for the same on 14.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 657/16
PS Hari Nagar
New Case No. 2186/19

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 657/16
PS Hari Nagar
New Case No. 2186/19

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 901/15
PS Hari Nagar
New Case No. 64170/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Sagar not produced from JC.

Accused Sandeep is absent.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent concerned is directed to produce the accused on the said date.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 901/15
PS Hari Nagar
New Case No. 64170/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Sagar not produced from JC.

Accused Sandeep is absent.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 21.09.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent concerned is directed to produce the accused on the said date.

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2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 1237/15
PS Hari Nagar
New Case No. 70140/16

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Ganesh and Santosh are already absconders.

None for accused Arjun.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
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C.C. No. 3904/16
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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Date:
2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

C.C. No. 4786/16
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

This is P/Y. As per report of Ahlmad, file is not traceable.

He is directed to trace the same at the earliest and put up on the date fixed i.e. on 22.09.2020.

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2020.09.08
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

C.C. No. 7727/17
PS **MUNDKA**

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

E-FIR No. 008552/17
PS MUNDKA
New Case No. 5048/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

C.C. No. 13702/18
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

E-FIR No. 016696/18
PS Hari Nagar
New Case No. 1351/2020

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

Process could not be issued due to lock down.

Previous order be complied with afresh for 14.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

C.C. No. 64672/16
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 14.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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2020.09.07
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 301/16
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex) from residence office.

This is P/Y. As per report of Ahlmad, file is not traceable.

He is directed to trace the same at the earliest and put up on the date fixed i.e. on 22.09.2020.

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2020.09.08
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

FIR No. 670/16
PS Hari Nagar
New Case No. 1753/18

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock-down.

Let previous order be complied with afresh for 14.01.2021.

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Date:
2020.09.08
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(Babita Puniya)
MM-06/W/Delhi
07.09.2020

C.C. No. 4786/16
PS Hari Nagar

07.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

This is P/Y. As per report of Ahlmad, file is not traceable.

He is directed to trace the same at the earliest and put up on the date fixed i.e. on 22.09.2020.

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